

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DNYANYOGI SHRI SHIVKUMAR SWAMIJI SUGARS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DNYANYOGI SHRI SHIVKUMAR SWAMIJI SUGARS LIMITED
2.	Date of incorporation of corporate debtor	13.11.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka (Bangalore)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15429KA2002PLC031208
5.	Address of the registered office and principal office (if any) of corporate debtor	Banashankari Complex, Opp. Anand Hospital, Akkamahadevi Road, Bijapur – 586 101 KARNATAKA
6.	Insolvency commencement date in respect of corporate debtor	07/03/2022 (copy of the order received on 09/03/2022)
7.	Estimated date of closure of insolvency resolution process	03/09/2022 (180 days from the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pavitra Vyas Registration No. IBBI/IPA-002/IP-N01144/2021-2022/13844
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CCB 52, 3 rd Floor, Opp. Shivaji garden , DR. SPM Road, Khade Bazar, Shahapur, Belgavi - 590 003, Karnataka cspavitravyas@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1 st Floor, Manoj Arcade Building, Guruwarpeth, Tilakwadi, Belagavi – 590 006 dssksugarscirp@gmail.com
11.	Last date for submission of claims	21/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Form Web link https://ibbi.gov.in/home/download b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Dnyanyogi Shri Shivkumar Swamiji Sugars Limited on 07/03/2022 (Copy of the order received on 09/03/2022)

The creditors of Dnyanyogi Shri Shivkumar Swamiji Sugars Limited, are hereby called upon to submit their claims with proof on or before 21/03/2022 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. – NOT Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Pavitra Vyas

Interim Resolution Professional

Dnyanyogi Shri Shivkumar Swamiji Sugars Limited

Registration No. IBBI/PA-002/IP-N01144/2021-2022/13844

Date : 09/03/2022

Place: Belgaum